

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 1332 of 2011**

(Arising out of Order-in-Appeal No. 600/2010 dated  
16/11/2010 passed by the Commissioner of Central Excise  
(Appeals-II), Bangalore)

**M/s. PRIVATE EYE (PVT) LTD**  
NO.30/9, 80 FEET ROAD, INDIRANGAR,  
BANGALORE - 560 038

Appellant(s)

*VERSUS*

**Commissioner of Service Tax  
BANGALORE SERVICE TAX- I**  
1<sup>ST</sup> TO 5<sup>TH</sup> FLOOR,  
TTMC BUILDING,above BMTC BUS  
STAND,DOMLUR  
BANGALORE, - 560071  
KARNATAKA

Respondent(s)

**Appearance:**

**Mr. Akbar Basha, CA  
HIRAGANGE & ASSOCIATES**  
#1010, 1st floor(Above Corp.Bank) 26th  
Main, 4th T Block, Jayanagar,  
BANGALORE - 560041  
KARNATAKA

For the Appellant

**Mr. Narendrababu Hyahatti,  
Superintendent (AR)**

For the Respondent

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER  
HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20672 / 2020**

Date of Hearing: 25/09/2020

Date of Decision: 25/09/2020

**Per : AS PER BENCH**

Learned Chartered Accountant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced  
in Open Court on **25/09/2020.**)

**(S.S GARG)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

rv...